

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/148(KB)2018  
IA(I.B.C)/56(KB)2024, IA(I.B.C)/1065(KB)2021,  
IA(I.B.C)/617(KB)2020, IA(I.B.C)/1615(KB)2023,  
IA(I.B.C)/679(KB)2021, IA(I.B.C)/1044(KB)2023,  
IA(I.B.C)/895(KB)2021, IA(I.B.C)/629(KB)2022,  
IA(I.B.C)/894(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>ST</sup> MAY 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS TANTIA CONSTRUCTION LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Rahul Singh, Adv. ] For Petitioner In IA(I.B.C)/1615(KB)2023

Mr. Deep Roy, Adv. ] For Chairman of Monitoring Committee

Mr. Swetank Nigam, Adv.

Mr. Rahul Auddy, Adv.

Mr. Dhaval Savla, Adv.

Mr. Aditya Gooptu, Adv.

Mr. Swatarup Banerjee, Adv. ] For SRA In IA(I.B.C)/56(KB)2024

Mr. Nirmalya Dasgupta, Adv.

Mr. Avishek Guha, Adv.

Mr. Shariful Haque, Adv.

**ORDER**

1. Ld. Counsels for the parties present.
2. **IA(I.B.C)/56(KB)2024**
  - a) Despite notice, none appears on behalf of the respondents in this matter.
  - b) Registry is directed to issue notice by way of speed post and by e-mail and place the tracking information on record upon the Regional Manager to send their authorised representative on the next date of hearing, failing which appropriate Order would be passed on the next date of hearing.
3. Post this application being IA(I.B.C)/56(KB)2024 along with IA(I.B.C)/1615(KB)2023 on **20.05.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**